

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(APPELLATE JURISDICTION)**

**APPEAL NO. 265 OF 2018 &**  
**IA NOS. 1170 & 1146 OF 2018**

**Dated: 19<sup>th</sup> September, 2018**

**Present: Hon'ble Mr. Justice N.J. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of :**

**Watsun Infrabuild Pvt. Ltd.**

**.... Appellant(s)**

**Versus**

**Tamil Nadu Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. Sumanta Nayak  
Mr. Samiron Borkatakya  
Ms. Kritika Angirish

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1  
Mr. S. Vallinayagam for R-2

**ORDER**

**IA NO. 1146 OF 2018**

**(for exemption from filing certified copy of the Impugned Order)**

The learned senior counsel, Mr. Sanjay Sen, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned senior counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement of learned senior counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing certified copy of the impugned order is granted to the Appellant. IA is allowed. With these observations, the instant IA stands disposed of.

**APPEAL NO. 265 OF 2018 &**  
**IA NO. 1170 OF 2018**

Learned counsel, Mr. Sethu Ramalingam, appearing for the first Respondent and learned counsel, Mr. S. Vallinayagam, appearing for the second Respondent, pray for two weeks time to enable them to file their respective reply to the IA No. 1170 of 2018 (for Stay).

The submissions of the learned counsel appearing for the Respondent No. 1 & 2, as stated supra, are placed on record.

Learned counsel appearing for the Respondent Nos 1 & 2 are permitted to file their respective reply to the IA No. 1170 of 2018 (for Stay) by 03.10.2018, after duly serving copy on the other side.

List this matter for admission on **04.10.2018**, as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**  
vt/vg

**(Justice N.K. Patil)**  
**Judicial Member**